37

Central Administrative Tribunal, Principal Bench

# C.P. 250/99 In Original Application No.2509 of 1998

#### with

## C.P. No. 276/99 In O.A. 2136/97

New Delhi, this the 26th day of May, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Mr. Kuldip Singh, Member (J)

## C.P. 250/99

Smt. Sumitra W/o Shri Mahesh Gahera R/o House No.101, Garhi (Near Sant Nagar), Lajpat Nagar, New Delhi. - Applicant

(By Advocate Shri R.K. Shukla)

# <u>Vcrsus</u>

Shri K.K. Bhatia,
Commissioner (Headquarters)
Central Excise and Customs, Commissionerate,
Mecrut (U.P.). - Respondents

(By Advocate - Shri V.S.R. Krishna)

### C.P. 276/99

- 1. Shri Dhyan Singh
  S/o Shri Prem Singh
  R/o 1664, Babu Park, Kotla Mubarakpur New Delhi.
- 2. Shri Rajbir S/o Shri Hukam Singh R/o 281 Maujpur, Shahdara, Dolhi

- Applicants

(By Advocate Shri R.K. Shukla)

#### Vcrsus

Shri K.K. Bhatia,
Commissioner,
Central Excise and Customs, North U.P.
Mecrut. - Respondents

(By Advocate - Shri V.S.R. Krishna)

# O R D F R(ORAL)

# By Hon'ble Mr. S. R. Adige, Vice Chairman (A)

1. Heard both sides on C.P. Nos. 250 of 1999 and 276 of 1999.

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- 2. Respondents deny applicants contention that 13 persons said to have been engaged by them, were engaged after the Tribunal's order dated 18.2.99.
- 3. It appears that they were engaged during the pendency of OA in December, 1998 and January, 1999.
- 4. We dispose of both CPs with a direction to respondents that as and when they are engaging casual labourers, they should give priority in such engagement to the claims of the applicants.
- 5. Both CPs are disposed of accordingly. Notices discharged.
- 6. Let a copy of this order be placed in both the CP files.
- 7. Let the MAs be placed before the appropriate Single Bench.

(Kuldip Singh)

(S.R.Adige) Vice Chairman(A)

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